

[Shrs K. R. Ganesh]

March, 1971, issued by the President in relation to the State of Mysore, together with an explanatory statement. [*Placed in Library* See No. LT-853/71]

ANNUAL STATEMENT OF ACCOUNTS OF
GUJARAT ELECTRICITY BOARD MYSORE
IRRIGATION (LEVY OF WATER
RATES) (AMDT.) RULES, ETC.

THE DEPUTY MINISTER IN THE
MINISTRY OF IRRIGATION AND
POWER (SHRI B. N. KUREEL) : Sir, on
behalf of Dr. K. L. Rao, I beg to lay on
the Table :—

- (1) (i) A copy of the Annual Statement of Accounts of the Gujarat Electricity Board, Baroda, for the year 1970-71 together with the Audit Report thereon, under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [*Placed in Library* See No. LT-854/71]
- (ii) A statement (Hindi and English versions) explaining the reason for laying the above Accounts before Parliament and for not laying the Hindi version thereof. [*Placed in Library*. See No. LT-855/71]
- (2) (i) A copy of the Mysore Irrigation (Levy of Water Rates) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. PWD 6 LBW 71 dated the 13th July, 1971, under sub-section (4) of section 11 of the Mysore Irrigation (Levy of Betterment Contribution and Water Rates) Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the

State of Mysore. [*Placed in Library*. See No. LT-856/71]

- (ii) A statement (Hindi and English versions) explaining reasons for making the Mysore (Levy of Water Rates) (Amendment) Rules, 1971, with retrospective effect, under sub-section (3) of section 11 of the Mysore Irrigation (Levy of Betterment Contribution and Water Rates) Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [*Placed in Library*. See No. LT-857/71]

CERTIFIED ACCOUNTS OF KHADI
AND VILLAGE INDUSTRIES
COMMISSION FOR 1967-68
AND 1968-69 ETC.

औद्योगिक विकास मंत्रालय में उप-मंत्री
(श्री सिद्धेश्वर प्रसाद) : मैं सभा-पटल पर
निम्नलिखित पत्र रखता हूँ :—

- (1) खादी ग्रामोद्योग आयोग अधिनियम, 1956 की धारा 23 की उप-धारा (4) के अन्तर्गत निम्नलिखित दस्तावेजों की एक-एक प्रति :—

(एक) खादी ग्रामोद्योग आयोग के वर्ष 1967-68 के प्रमाणित लेखे तथा उन पर लेखा-परीक्षा प्रतिवेदन ।

(दो) खादी ग्रामोद्योग के वर्ष 1968-69 के प्रमाणित लेखे तथा उन पर लेखा-परीक्षा प्रतिवेदन ।

[*Placed in Library*. See No. LT-858/71]

- (2) उपर्युक्त लेखे को सभा-पटल पर रखने में हुए विघ्न के कारण तथा (दो) लेखे के अंग्रेजी संस्करण के